

**Publicity to Political Parties on A.I.R., Television and other Media**

5822. SHRI B. C. KAMBLE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the extent of publicity each political party received on (i) Radio, (ii) Television, (iii) English dailies and (iv) Vernacular dailies during the last 3 years;

(b) the publicity the Republican Party of India received as mentioned in (a); and

(c) what steps Government propose to take to redress this disparity?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Akashvani and Doordarshan cover the activities of political parties in news bulletins and current affairs programmes on the basis of their news worthiness. However, publicity as such is not given to any political party. The Press is not controlled by the Government.

(b) and (c). Does not arise.

**Probe into Bombay Based Company of Accountants and Auditors**

5823. SHRI M. KALYANASUNDARAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Institute of Chartered Accountants of India has decided to undertake a thorough probe of a Bombay-based company of accountants and auditors; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) The information furnished by the Institute of Chartered Accountants of India on the basis of facts as appearing from their records is as follows:

The Registrar of Companies, Maharashtra, Bombay, filed a complaint under Sections 21/22 of the Chartered Accountants Act 1949 against Shri K. R. Alpaiwalla and Shri A. K. Mahindra of M/s. A. F. Ferguson & Co., Chartered Accountants, Allahabad Bank Building, Apollo Street, Bombay and auditors of M/s. Trisure India Limited. In accordance with the provisions of Regulation 11/11(5) of the Chartered Accountants Regulations 1964, a copy of the complaint was forwarded to the Respondents requesting them to forward their written statements in defence under Regulation 11(6). Shri K. R. Alpaiwalla filed his written statement on 1st March, 1978. Similarly, Shri A. K. Mahindra filed his written statement on 1st March, 1978. The complaint as well as the written statements were considered by the Council of the Institute at its 84th meeting held on 14th, 15th and 16th September, 1978 and on a consideration thereof, the Council was prima facie of the opinion that the Respondents were guilty of professional and/or other misconduct. It was, therefore, decided to cause an enquiry to be made in the matter by the Disciplinary Committee of the Council. A meeting of the Disciplinary Committee, for the purpose of the enquiry, was fixed on 6th February, 1979. By a letter dated 31st January, 1979, the Respondents brought to the notice of the Institute that M/s. Trisure India Limited had filed a case in the Bombay High Court against the firm of M/s. A. F. Ferguson & Co., its partners and the Respondents themselves in respect of substantially the same items as were covered by the complaint filed against them by the Registrar of Companies. In the circumstances, it was pointed out by the Respondents that the matter was sub-judice before the High Court and an adjournment of the hearing of the complaint was sought till such times as High Court decided the issue. On a